



**TAMIL NADU LEGISLATIVE ASSEMBLY
(TENTH ASSEMBLY)**

**EIGHTH SESSION
(3rd November, 1994 to 10th November, 1994)**

RESUME OF BUSINESS

**Legislative Assembly Secretariat
Madras - 600 009.**

PREFACE

This publication contains a brief resume of the business transacted by the Tenth Tamil Nadu Legislative Assembly during its Eighth Session held from 3rd November 1994 to 10th November 1994.

Madras-600 009,
24th November 1994.

C.S. JANAKIRAMAN
Secretary

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**TAMIL NADU LEGISLATIVE ASSEMBLY
TENTH ASSEMBLY - EIGHTH SESSION**

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**RESUME OF WORK TRANSACTED BY
THE TAMIL NADU LEGISLATIVE ASSEMBLY
FROM 3RD NOVEMBER 1994 TO 10TH NOVEMBER 1994**

I. SUMMONS

Summons for the Eighth Session of the Tenth Tamil Nadu Legislative Assembly were issued to the Members of the Assembly on the 6th October 1994, in S.O.Ms.No.258, Legislative Assembly Secretariat, dated the 6th October 1994.

II. DURATION OF THE MEETING

The Eighth Session of the Tenth Tamil Nadu Legislative Assembly commenced on the 3rd November 1994 and adjourned sine die on the 10th November 1994.

III. SITTING OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly met for 6 days during the period from the 3rd November 1994 to 10th November 1994 on the following dates:-

3rd November 1994, 4th November 1994, 7th November 1994, 8th November 1994, 9th November 1994 and 10th November 1994..

In terms of hours, it sat for 21 hours and 38 minutes.

IV. PROROGATION.

The Eighth Session of the Tenth Tamil Nadu Legislative Assembly was prorogued with effect from the 26th November, 1994 vide S.O.Ms.No.297, Legislative Assembly Secretariat, dated the 28th November, 1994.

V. OBITUARY REFERENCES

Obituary references were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against each:-

<i>Serial number and name</i>	<i>Constituency</i>	<i>Period in which served as member</i>	<i>Date of demise</i>	<i>Date on which reference made in the Assembly.</i>
(1)	(2)	(3)	(4)	(5)
Thiruvallargal				
1. K. Brahmananda Reddy	Narasarapettai General Rural	1946-51	20th May 1994.	3rd November 1994
2. P. N. Paramasiva Gounder	Pongalur, Palladam	1967-71 1980-84 1985-88	16th June, 1994	Do.
3. S.Balan	Perambur (SC) Egmore (SC)	1977-80 1980-84 1985-88	6th July 1994	Do.
4. M.A.B. Arumuga-samy	Athoor (Madurai)	1957-62	31st July 1994	Do.
5. P. Eswaramoorthy alias Soranam	Ambasamudram	1977-80 1980-84	2nd August 1994	Do.
6. A.M. Rathnasamy	Thousand Lights (Reserved)	1955-57	15th August 1994	Do
7. N.Sundararaj	Thirumayam	1977-80 1980-84	23rd September 1994	Do.
8. B. Mahadevan Pillai	Kanniyakumari	1967-71	24th September 1994	Do.
9. T.T.Daniel	Padmanabhapuram	1957-62	6th October 1994	Do
10. K.P.Kamatchi Chettiar	Palani General, Rural	1946-52	19th October 1994	Do
11. K.Narayanasamy	Tiruvannamalai	1980-84	26th October 1994	Do

All the Members stood in silence for two minutes as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTION

On the 3rd November 1994, Hon. Thiru R.Muthiah, Speaker placed the following Condolence Resolution before the House:-

"தமிழ்நாடு சட்டமன்றப் பேரவை மற்றும் அன்றைய மேலவை உறுப்பினரும், முன்னாள் அமைச்சருமான திரு எஸ்.ஜே. சாதிக் பாட்சா அவர்கள் 12.5.1994 அன்று மறைவுற்ற செய்தி குறித்து இப்பேரவை மிகவும் வருந்துகிறது.

திரு. எஸ். ஜே. சாதிக் பாட்சா அவர்கள் 1967-ஆம் ஆண்டு முதல் 1971-ஆம் ஆண்டு வரை மற்றும் 1971 ஆம் ஆண்டு முதல் 1976 ஆம் ஆண்டு வரை கோயம்புத்தூர் மாவட்டம் உடுமலைப்பேட்டை தொகுதியிலிருந்து இருமுறையும் 1977 ஆம் ஆண்டு முதல் 1980 ஆம் ஆண்டு வரை சென்னை மாவட்டம் ஆயிரம் விளக்கு தொகுதியிலிருந்தும் மற்றும் 1989 ஆம் ஆண்டு முதல் 1991 ஆம் ஆண்டு வரை கோயம்புத்தூர் மாவட்டம் உடுமலைப்பேட்டை தொகுதியிலிருந்தும் மொத்தம் நான்கு முறை தமிழ்நாடு சட்டமன்றப் பேரவைக்குத் தேர்ந்தெடுக்கப்பட்டு சிறப்புறப் பணியாற்றியுள்ளார். மேலும், 1983 ஆம் ஆண்டு முதல் 1986-ஆம் ஆண்டு வரை சட்டமன்றப் பேரவைத் தொகுதியிலிருந்து தமிழ்நாடு சட்டமன்ற மேலவைக்கு தேர்ந்தெடுக்கப்பட்டு பணியாற்றியுள்ளார். இது தவிர, 1967-ஆம் ஆண்டு முதல் 1976-ஆம் ஆண்டு வரை பல்வேறு துறைகளுக்கும் மற்றும் 1989- ஆம் ஆண்டு முதல் 1991 ஆம் வரை சட்டத் துறைக்கும் அமைச்சராகப் பொறுப்பேற்று சிறந்த முறையில் பணியாற்றியுள்ளார்.

அன்னாரது மறைவு குறித்து அவரை இழந்துவிட்ட அவர் தம் குடும்பத்தினருக்கு இப்பேரவை தனது ஆழ்ந்த இரங்கலைத் தெரிவித்துக்கொள்கிறது. இத்தீர்மானத்தை நிறைவேற்றும் முகத்தான் மாண்புமிகு உறுப்பினர்கள் அனைவரும் எழுந்து நின்று இரண்டு மணித்துளிகள் அமைதி காக்குமாறு கேட்டுக் கொள்கிறேன்.

The above Resolution was adopted nem.con. and the House stood in silence for two minutes as a mark of respect to the deceased.

VII. PANEL OF CHAIRMEN

On the 3rd November 1994, Hon. Speaker announced in the House the following Panel of Chairmen for the Eighth Session of the Tenth Tamil Nadu Legislative Assembly:-

1. Thiru V.K.Chinnasamy
2. Thiru K.Munivenkatappan
3. Selvi L.Sulochana
4. Thiru H.M.Raju
5. Thiru G.Palanisamy
6. Thiru C.K.Thamizbharasan

VIII. QUESTIONS

100 Starred Questions and 1 Short Notice Question were answered on the floor of the House. Answers to One thousand four hundred and fifty Unstarred Questions were also laid on the Table of the House.

IX. CALL ATTENTION STATEMENTS.

Three Call Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

<i>Serial number and date on which the Statement was made.</i>	<i>Name of the Members who called of the attention of the Minister</i>	<i>Minister who made the Statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1. 8th November 1994	Thiru C.Gnanasekaran	Hon. Minister for Forests	Possibility of the Social Forestry Area adjoining Sathuvachary, Vellore being denuded due to encroachment by several persons.
2. 10th November 1994	Selvi L.Sulochana Thiru V.Palanisamy, Dr. M.Seeniammal, Thiru K.Selvaraj, Thiru G.Palansisamy,	Hon. Minister for Industries.	Pollution of Bhavani Rive due to the effluent let-out from the dyeing factory situated on the river bank at Thekkampatti, Mettupalayam Constituency.
3. 10th November 1994	Dr. A.Sridharan	Hon. Minister for Labour	Non-payment oof Bonus this year to the plantation labourers of Karamalai Tea and Produce Company at Valparai Taluk.

Besides this, on the 10th November,1994 eleven Notices of call Attention off matters of urgent public importance were also tabled and the statements hereon were laid on the Table of the House by the Hon. Ministers concerned.

X. LEGISLATIVE BUSINESS

During the period, fifteen bills were introduced and all the fifteen bills were considered and passed, the details of which are as follows:-

<i>Serial Number & Title of the Bill</i>	<i>Date of introduction</i>	<i>Date of consideration and passing</i>
(1)	(2)	(3)
1. The Tamil Nadu Payment of Salaries (Third Amendment) Bill, 1994 (L.A. Bill No.38 of 1994)	4th November 1994	9th November 1994.
2. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) (Second Amendment) Bill,1994 (L.A. Bill No.39 of 1994)	Do	10th November 1994
3. The Tamil Nadu Apartment Ownership Bill,1994 (L.A. Bill No.40 of 1994)	8th November 1994.	Do.
4. The Tamil Nadu Rosewood Trees (Conservation) Bill,1994 (L.A.No.41 of 1994)	Do	9th November 1994
5. The Tamil Nadu Panchayat (Amendment) Bill, 1994 (L.A.Bill No.42 of 1994)	Do.	10th November 1994
6. The Tamil Nadu Motor Vehicles Taxation (Third Amendment) Bill,1994 (L.A.No.43 of 1994)	9th November 1994	Do..
7. The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1994 (L.A. Bill No.44 of 1994)	9th November 1994	10th November 1994

<i>Serial Number</i> (1)	<i>Title of the Bill</i> (2)	<i>Date of introduction</i> (3)	<i>Date of consideration and passing</i> (4)
8.	The Pachaiyappa's Trust and the Scheduled Public Trusts and Endowments (Taking Over of Management) Amendment Bill, 1994(L.A. Bill No.45 of 1994)	9th November 1994	10th November 1994
9.	The Tamil Nadu District Municipalities (Second Amendment and Validation) Bill,1994 (L.A. Bill No.46 of 1994)	Do.	Do
10.	The Tamil Nadu Municipal Laws (Second Amendment)Bill, 1994 (L.A. Bill No.47 of 1994)	Do.	Do.
11.	The Tamil Nadu Appropriation (No.4) Bill, 1994 (L.A. Bill No.48 of 1994)	Do	Do
12.	The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1994 (L.A. Bill No.49 of 1994)	Do	Do
13.	The Registration (Tamil Nadu Amendment) Bill,1994 (L.A. Bill No.50 of 1994)	Do	Do
14.	The Tamil Nadu Land Reforms(Fixation of Ceiling on Land) Second Amendment Bill,1994 (L.A. Bill No.51 of 1994)	9th November 1994	10th November 1994
15.	*The Madras City Tenants' Protection (Amendment) Bill,1994 (L.A.Bill No.52 of 1994)	10th November	Do.

* Rules 30, 130 and 132 of the Tamil Nadu Legislative Assembly Rules were suspended and the Bill introduced, considered and passed on the same day.

XI. FINANCIAL BUSINESS

On the 3rd November, 1994, the Hon. Minister for Finance presented to the Assembly the First Supplementary Statement of Expenditure for 1994-95.

The discussion on the First Supplementary Statement of Expenditure for the year 1994-95, took place in the House on the 8th November, 1994 and 9th November, 1994 and the House voted the Demands for the First Supplementary Estimates for the year 1994-95 on the 9th November, 1994.

Out of the 205 Cut Motion received for the Supplementary Estimates, 60 cut Motions were admitted, out of which only one Cut Motion was actually moved in the House. It was later withdrawn by leave of the House by the Member.

The Appropriation Bill relating to First Supplementary Statement of Expenditure for the year 1994-95 i.e., the Tamil Nadu Appropriation (No.4) Bill, 1994 (L.A.Bill No.48 of 1994) was introduced in the Assembly on the 9th November, 1994 and was considered and passed on the 10th November, 1994.

XII. ANNUAL FINANCIAL STATEMENT FOR 1994-95 AND REVISED ESTIMATES FOR 1993-94 OF THE TAMIL NADU ELECTRICITY BOARD

The Annual Financial Statement for 1994-95 and the Revised Estimates for 1993-94 of the Tamil Nadu Electricity Board was laid on the Table of the House on the 2nd May, 1994.

The discussion on the Annual Financial Statement for 1994-95 and Revised Estimates for 1993-94 of the Tamil Nadu Electricity Board was initiated by the Hon. Thiru S.Kannappan, Minister for Public Works on the 4th November, 1994 and discussion took place for two days viz., 4th November 1994 and 7th November 1994. Thirteen Members took part in the discussion.

The Hon. Minister for public Works replied to the debate.

XIII. GOVERNMENT RESOLUTION

On the 10th November, 1994, the Hon. Thiru T.M.Selvaganapathi, Minister for Local Administration, moved the following Resolution:-

"That in pursuance of Section 305-A of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Assembly do, resolve that the following rule be added after rule 6, in "Part-I Taxation Rules" under the heading "Taxation and Finance Rules" in Schedule IV to the said Act.

"6-A The Director of Municipal Administration may prescribe the suitable guidelines for fixing the reasonable Annual Value of lands and buildings from time to time.

The Resolution was put and carried on the 10th November, 1994.

XIV. GOVERNMENT MOTIONS

(1) On the 10th November, 1994, Hon. Dr. V.R.Nedunchezhiyan, Leader of the House, (Minister for Finance) moved the following motion:-

"That Rule 33 of the Tamil Nadu Legislative Assembly Rules be suspended today (10th November 1994) and the House do resolve to transact the Government business."

The motion was put to vote and carried.

(2) On the 10th November, 1994 Hon.Dr.V.R.Nedunchezhiyan Leader of the House (Minister for Finance) moved the following motion:

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Madras City Tenants Protection (Amendment) Bill,1994 (L.A.Bill No. 52 of 1994) be taken up for consideration and passing after item No.5 in Sub-item No.(4) of the today's list of Business today (10th November,1994) itself.

The motion was put to vote and adopted

(3) On the 10th November, 1994, Hon.Dr. V.R.Nedunchezhiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That under Rule 25 (1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned *sine die*"

The motion was put to vote and carried *nem con*.

XV. ELECTION TO THE SENATE OF THE UNIVERSITIES IN TAMIL NADU

On the 10th November, 1994, Hon. Speaker announced that the following Members have been duly elected to the Syndicate, Senate and Board of Management of Universities as mentioned below:-

1. Syndicate of Anna University, Madras.

Thiru V.Balasubramanian

2. Senate of the Tamil University, Thanjavur

1.Thiru A.Papa Sundaram

2. Thiru T.Rathinavel

3. Senate of Madurai Kamaraj University, Madurai.

1. Thiru K.Thavasi

2. Thiru S.V.Shanmugam

3. Thirumathi B.Nirmala

4. Thiru A.Deivanayagam

4... Senate of Bharathidasan University, Tiruchirappalli.

1. Thiru R.Eramanathan
2. Thirumathi J.Logambal

5. Senate of the Manonmaniam Sundaranar University, Tirunelveli.

1. Thirumathi R. Shyamala
2. Thirumathi Ramani Nallathambi

6. Board of Management of the Tamil Nadu Agricultural University, Coimbatore.

Thiru N. Periyasamy.

XVI. NAMING AND WITHDRAWAL OF MEMBERS

1. On the 4th November, 1994, Hon. Speaker named Thiru S.R. Balasubramoniyam, Leader of the Opposition for obstructing the proceedings of the House and defying the Chair and asked him to withdraw from the House. When he refused to do so the Marshal was called in and the Member was evicted out of the House.

Then, Hon. Speaker named Thiru S.Daniel Raj, Deputy Leader of the Opposition for defying the chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

On the same day Hon. Speaker also named Thiru G.Palanisamy, Thiru V.Thambusamy, Thiru Elamvazhuthi and Thiru S.Thirunavukkarasu for persistently defying the chair and asked them to withdraw from the House. When they refused to do so, the Marshal and the Watch and Ward were called in and the Members were whisked away from the House one by one.

2. On the 8th November, 1994, Hon. Speaker named Thiru Elamvazhuthi for persistently defying the chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted out the House.

Later, Hon. Speaker announced that the Member should absent himself for the remainder of the session under Rule 120 of the Tamil Nadu Legislative Assembly, Rules as he has been named twice during the current session. He also directed that the member should not enter the precincts of the House.

3. On the 10th November, 1994, Hon. Speaker named Thiru S.Thirunavukkarasu for disturbing the proceedings of the House and asked him to withdraw from the House. When he refused to do so the Marshal was called in and the Member was whisked away from the House.

Later on, Hon. Speaker announced that the Member should absent himself for the remainder of the session under Rule 120 of the Tamil Nadu Legislative Assembly Rules as the member has been named for the second time in the current session. He also directed that the member should not enter the precincts of the House.

XVII. THE PRESENTATION OF COMMITTEE REPORTS.

During the period, Fifteen Reports were presented to the House by the Chairman of Legislature Committees as detailed below:-

<i>Serial number and name of Report (1)</i>	<i>Date of presentation (2)</i>
1. Twenty-First Report of the Committee on Government Assurances, 1994-95	3rd November 1994
2. Two hundred and Twentieth Report of the Committee on Public Undertakings, 1994-95	4th November 1994
3. Two hundred and Twenty First Report of the Committee on Public Undertakings, 1994-95	Do.
4. Forty-Sixth Report of the Committee on Papers Laid on the Table, 1994-95	7th November 1994.
5. Forty-Seventh Report of the Committee on Papers Laid on the Table, 1994-95	Do.
6. Forty-Eighth Report of the Committee on Papers Laid on the Table, 1994-95	Do.
7. Two hundred and twenty-second Report of the Committee on Public Undertakings, 1994-95	8th November 1994
8. Two hundred and Twenty-Third Report of the Committee on Public Undertakings, 1994-1995	9th November 1994
9. Two hundred and Twenty-Fourth Report of the Committee on Public Undertakings, 1994-95	9th November 1994
10. Twenty Seventh Report of the Committee on Petitions, 1994-95	Do.
11. Twenty-Eighth Report of the Committee on Petitions, 1994-95	Do.
12. Forty-Ninth Report of the Committee on Papers Laid on the Table, 1994-895	Do

<i>Serial number and name of Report (1)</i>	<i>Date of presentation (2)</i>
13. Fiftieth Report of the Committee on Papers Laid on the Table, 1994-95	Do.
14. Fifty-First Report of the Committee on Papers Laid on the Table, 1994-95	Do
15. Two hundred and Twenty-Fifth Report of the Committee on Public Undertakings, 1994-95	10th November 1994

XVIII. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 90 papers were laid on the Table of the House the details of which are given below:-

A. Statutory Rules and Orders	62
B. Reports, Notifications and Other papers	28

Total	90
